

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.No.61(ND)/2017

IN THE MATTER OF:

Rohit Relan & Ors.

.... Applicant/petitioners

Vs.

Sharda Motor Industries Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

- For the Petitioner(s) :** Dr. Abhishek Manu Singhvi, Senior Advocate
Mr. Suhail Dutt, Sr. Advocate
Mr. Pawan Sharma, Mr. Anuj Shah, Mr. Pritpal Nijjar,
Mr. Rishab Sharma,
& Ms. Nripi Jolly, Advocates
- For the Respondent(s) :** Mr. Salman Khurshid, Senior Advocate
Mr. Jayant Mehta, Ms. Smarika Singh,
Ms. Shreya Sircar, Mr. S. R. Faridi, Ms. Ruchi Kumar,
Ms. Mitali Chauhan, Ms. Shubhi Sharma, Mr. Sourav
Roy, Advocates for R-1 to 6
Mrs. Malini Sud, Mr. Anmol Gill, Mr. S.P. Singh Chawla,
Adv. for R-7

ORDER

Part heard.

List the matter on 29th January, 2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

15.01.2018
V.Sethi